क्या सरकार इस बात पर विचार कर रही है कि गोबर का खाद अधिक से अधिक बढ़ाया जाये ?

Shri C. Subramaniam: The conventional type of manure, like the farmyard manure, green manure and other things, can be produced by the farmers themselves.

श्री रामेश्वरानन्द : क्या सरकार भी कोई सहयोग दे रही है ?

अध्यक्ष महोदय : आप ऐसा करें कि गाय ज्यादा गोबर पैदा किया करें ।

श्री सरजू पाण्डय : मैं यह जानना चाहता हूं कि क्या उत्तर प्रदेश से ऐसी शिकायतें प्राप्त हुई हैं कि किसानों को जबर्दस्ती खाद दिया जाता है और आम तौर पर ऐसे किसानों को खाद दिया जाता है, जिन को जरूरत नहीं होती है और क्या सरकार राज्यों में जिला-स्तर पर ऐसी कमेटियों का गठन करेगी, जिस से केवल उन्हीं किसानों को खाद दिया जाये, जिन को जरूरत हो ।

Shri C. Subramaniam: This is a suggestion which I shall pass on to the UP Government.

Departmentalisation of Clearance of Foodgrains

+

*529. Shri Himatsingka:
Shri P. C. Borooah:
Shri Rameshwar Tantia:

Will the Minister of **Food and Agriculture** be pleased to refer to the reply given to Starred Question No. 526 on the 15th December, 1964 and state the decision taken on the question of departmentalisation of foodgrains clearance at Calcutta?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): It has been decided that clearance of foodgrains at Calcutta would be departmentalised gradually in stages, beginning with clearance from one berth at which arrangements for grains discharge would be made through a Marine Leg. The Marine Leg is expected to go into operation within the next few weeks.

Shri Himatsingka: Is the Government aware that a lot of foodgrains is misdelivered during movement from the ships to the godowns, and if so, does Government contemplate taking any proper steps?

Shri D. R. Chavan: That is the reason why this Marine Leg is being put in Calcutta, where, from the hold of the steamer, the grain would be taken direct to the silo.

Shrimati Savitri Nigam: What has happened to those automatic machines which were expected to do this job in Calcutta port?

The Minister of Food and Agriculture (Shri C. Subramaniam): The machines are being fitted in, in Bombay and Kandla at present.

अनाजों का लाना-ले-जाना

+

*530. श्री दी० चं० शर्मा :
श्री सिद्धेश्वर प्रसाद :
श्री प्र० चं० बरुआ :
श्री प्र० र० चक्रवर्ती :
श्रीमती सावित्री निगम :
श्री प्र० ना० विद्यालंकार :
श्री यशपाल सिंह :
श्री विभूति मिश्र :
श्री कोल्ला वेंकैया :
श्री प० ला० बारूपाल :
श्री श्यामलाल सर्राफ :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अनाजों को लाने-लेजाने और मूल्य नियंत्रण सम्बन्धी नियमों तथा विनियमों को राज्यों द्वारा प्रभावी रूप से लागू नहीं किया गया है;

(ख) यदि हां, तो इस के क्या कारण हैं; और

(ग) उक्त नियमों को प्रभावी बनाने के लिए क्या कदम उठाये जा रहे हैं ?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No, Sir.

(b) and (c). Do not arise.

Shri D. C. Sharma: May I know what are the rules and regulations now pertaining to the movement of foodgrains?

The Minister of Food and Agriculture (Shri C. Subramaniam): With regard to rice, each State is a zone and any movement from one State to another State can be done only with a permit of Government and there can be only Government movement. That is the main thing. With regard to wheat also, now, it is a State to State zonal movement, apart from Punjab being linked up with Jammu and Kashmir and Himachal Pradesh. Therefore, there also, the movement of wheat has to take place from State to State, under the authorisation of Government or only on Government to Government basis.

Shri D. C. Sharma: There has been some talk about the defective functioning of the price control machanism of the Government. May I know if any loopholes in the price control mechanism have been plugged up and, if not, when they will be plugged up?

Shri C. Subramaniam: As far as price control is concerned, it now applies only to paddy and rice, and it is working more or less satisfactorily.

Shri P. R. Chakraverti: May I know whether the Government has considered both aspects: continuing the zonal system now and the long term scheme, if any, for abolishing the system?

Shri C. Subramaniam: The long term scheme is not to have the zones and to have the country as one unit. But with regard to the short term aspect, we had discussions recently with the Chief Ministers and we are hoping to take a decision soon.

Shrimati Savitri Nigam: May I know whether the Government and the Minister have received some representations from the food procurers that the movement system and the way the whole system has been organised are defective and that is why more foodgrains are lying at the stations?

Shri C. Subramaniam: I have not received any such representation.

श्री यशपाल सिंह : दिल्ली के बार्डर पर हरिजन महिलायें जो सेर सेर भी अनाज ले जाती हैं उन के ऊपर कोड़ों की मार पुलिस डालती है और जो हजारों मन अनाज कानून के खिलाफ जा कर बाहर ले जा रहे हैं, उन के ऊपर सरकार कोई रोक नहीं लगा पा रही है। पांच रुपये फी ट्रक अगर दे दिये जायें तो चाहे जहां से जहां ट्रक्स को आप ले जा सकते हैं जब कि हरिजन बहनों के साथ एक एक सेर आटे के लिए मारपीट की जाती है। मैं जानना चाहता हूं कि सरकार इस का क्या इलाज कर रही है ?

श्री द० रा० चव्हाण : दिल्ली से बाहर एक सेर ले जाने पर भी पाबन्दी लगा दी गई है और जो नहीं ले जायेगा उस के साथ क्यों मारपीट होगी ?

श्री यशपाल सिंह : ट्रकों के ट्रक जो जा रहे हैं, उन के बारे में क्या इलाज सोचा जा रहा है ?

श्री प्रकाश सिंह : मूवमेंट कंट्रोल की वजह से भ्रष्टाचार बढ़ता है, स्मगलिंग बढ़ता है क्या यह सही नहीं है ?

Shri D. R. Chavan: It is not correct.

Shri Narendra Singh Mahida: May I know whether it is a fact that the State of Gujarat has approached the Central Government to remove the food zone and allow free movement of foodgrains in the State?

Shri C. Subramaniam: Yes, Sir. The Gujarat Government's views in this regard have been made known to the Central Government.

Shri Ranga: Have the Government thought of asking the CBI to enquire as to what extent and in what manner the zonal controls are being exploited by people who are interested in the so-called political life and also by the police who are posted at all these check-points on the border areas?

Shri C. Subramaniam: There is no proposal to have a CBI enquiry into this matter.

Shri Daji: Is the Government aware of the chaotic condition regarding the movement control on coarse grains resulting in a ban on movement when the harvest comes in and, with a sudden lifting of the ban, the grains are purchased by the traders as has happened last April and which is happening even now, and do the Government consider about having a uniform policy regarding coarse grains also?

Shri C. Subramaniam: We have already taken a policy decision and we shall stick to it; we would not change it in the midst of the season.

श्री जगदेव सिंह सिद्धान्ती : अभी जैसा माननीय यशपाल सिंह जी ने कहा है प्रतिबन्ध के कारण इधर से उधर ले जाने में भ्रष्टाचार बढ़ता है । इस भ्रष्टाचार को रोकने के लिए सरकार क्या प्रतिबन्ध उठाने पर विचार करेगी ?

श्री दा० रा० चव्हाण : नहीं ।

Dr. L. M. Singhvi: May I know whether any consensus was reached at the recent consultations with the Chief Ministers and if not, what was the basic cleavage of opinion?

Shri C. Subramaniam: The basic cleavage is, one set of States wanting the continuation of the zones and another set of States wanting the discontinuation of the zones.

श्री राम सहाय पाण्डेय : खाद्यान्नों के यातायात पर लगे प्रतिबन्धों के परिणामस्वरूप कुछ प्रदेशों में भाव बढ़ गए हैं । मैं जानना चाहता हूं कि अच्छी रबी की फसल आ जाने के कारण क्या खाद्यान्न यातायात पर लगे प्रतिबन्धों को ढीला किया जाएगा ?

Shri C. Subramaniam: This matter is under consideration and we hope to take a decision soon.

Shri D. N. Tiwary: People living on borders of two States take baskets of foodgrains on their heads and go from one border to the other. Is Government considering to make free such headloads from any control?

Shri D. R. Chavan: Up to the extent of 5 kgms can be carried by a bonafide passenger as part of his luggage. In the orders which have been issued, that concession has been given.

श्रीमती जमुना देवी : अधिकतर जिलों में भी यह बात निश्चित है कि शासन की अनाज ले जाने और लाने की व्यवस्था बिल्कुल असन्तोषजनक रही है, क्या यह सही है ? यह तो मेरा एक प्रश्न है ।

दूसरा यह है . . .

अध्यक्ष महोदय : एक ही रहने दीजिए ।

श्रीमती जमुना देवी : अनाज लाने ले जाने के मामले में जिला-बन्दी की गई और उस में कलैक्टरों ने मनमानी की है । शासन की नीति क्या यह नहीं रही है कि गरीब व्यापारियों को छोटे छोटे व्यापारियों को लाने ले जाने की सहूलियतें न दी जायें और बड़े बड़े व्यापारियों को दी जायें ? क्या यह सही नहीं है कि उस की वजह से गरीब लोगों को काफी नुकसान उठाना पड़ा है ? थोड़ा थोड़ा अनाज ले जाने वालों को क्या बहुत तकलीफ

नहीं हुई है ? यदि हुई है तो मैं जानना चाहती हूं कि इस तरह यह जो व्यवस्था चल रही है वह कब तक चलती रहेगी ?

अध्यक्ष महोदय : इस सब पर मिनिस्टर साहब गौर करें ।

श्री क० ना० तिवारी अभी मंत्री महोदय ने कहा है कि टू सैट्स ग्राफ चीफ मिनिस्टर्ज़ हैं। एक सैट यह चाहता है कि ज़ोन्ज़ (Zones) रहें और दूसरा चाहता है कि हट जायें। डिफिसिट स्टेट्स वाले तो चाहते हैं कि हट जायें और सरपलस वाले चाहते हैं कि न हटें। मैं जानना चाहता हूं कि सेंट्रल गवर्नमेंट की भी क्या कोई अपनी नीति है कि ये हटें या न हटें और हटें तो कब तक ?

Shri C. Subramaniam: I have already said the matter is under consideration of Government and we shall take a decision soon.

श्री दलजीत सिंह : इस सम्बन्ध में कुछ व्यापारियों को ज्यादा स्टाक रखने के कारण पकड़ा गया है और यह भी कहा गया था कि एक जोन से दूसरे जोन में ले जाने के कारण भी लोग पकड़े गये थे। मैं जानना चाहता हूं कि उन के खिलाफ क्या एक्शन लिया गया है ?

Shri C. Subramaniam: I cannot answer a question like this unless notice is given.

Shri Radhelal Vyas: In view of the Government's experience in the last one year, may I know whether they have reached the conclusion that this restriction on movement of foodgrains has resulted in stabilising the price of foodgrains and also making available the procured foodgrains to other States at a reasonable price and if this is disturbed, it will disturb the whole food policy?

Shri C. Subramaniam: This is the argument for the retention of the zone. There are other arguments for discontinuation of the zones. This is only for movement from one State to another. Within a village or a State there is no question of any restriction.

श्री ओंकार लाल बेरवा : अभी मंत्री महोदय ने बताया है कि कुछ स्टेट्स ने ज़ोंज बनाये रखने के बारे में सहमति प्रकट की है और कुछ ने इन्कार किया है। मैं जानना चाहता हूं कि कौन कौन से राज्यों ने इन्कार किया है और कौन कौन से सहमत हैं ?

श्री दा० रा० चव्हाण : दिल्ली की जो यूनियन टैरिटरी है उस में पाबन्दी लगा दी गई है और बाकी हर एक राज्य में स्टेचुटरी कंट्रोल ग्रार्डर्ज़ हैं और उन के नीचे पांच किलो . .

श्री ओंकार लाल बेरवा : कौन कौन से राज्यों ने इन्कार किया है . . . . .

Mr. Speaker: Which are the States which have not agreed?

Shri C. Subramaniam: Gujarat and Maharashtra want that the zones should be removed. Other States want their retention.

WRITTEN ANSWERS TO QUESTIONS

Scheduled Tribes

*531. Shri Uikey:
Shri R. S. Pandey:
Shri Vidya Charan Shukla:
Shri Radhelal Vyas:
Dr. Chandrabhan Singh:

Will the Minister of **Social Security** be pleased to state:

(a) whether Government are considering the proposal to constitute a Committee for the removal of anomalies in the criteria hithertofore adopted by Government for determining Scheduled Tribes; and

(b) if so, the details of the same?

The Minister of Law and Social Security (Shri A. K. Sen): (a) The